

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

IB-603(ND)2018

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2018**

**NAME OF THE COMPANY: M/s. Confluence Solutions V/s. M/s. Kalra  
Hospital SRCNC Pvt.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

**S.NO.      NAME                      DESIGNATION      REPRESENTATION      SIGNATURE**

**Present for the petitioner:** Mr. S.P. Singh Chawla, Advocate

**Present for the Respondent:** Mr. Kunal Sabharwal, Advocate

**ORDER**

Ld. Counsels submit that the claim of the Operational Creditor has been settled. In view of the same, nothing further survives.

Dismissed as withdrawn.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**